

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II**

Item 11

IA No. 671/21
IA No. 306/2021
IA No. 99/2022
791/23

In
CP(IB) No. 167/Chd/Hry/2018
(Admitted)

Under Section 9 & 19(2), 60(5), 43,
44, 45, 66 & 67 IBC 2016 (for directions & Exclusion)
Regulations 13(2)(d), IBBI 2016

In the matter of:-

Darshan Anil LodhaPetitioner/Operational Creditor

Vs.

Kopargaon Ahmednagar Tollways (Phase-I) Pvt. Ltd.
....Respondent/Corporate Debtor

Present :

Mr. Akant Kumar Mittal, Advocate for the applicant-RP in all IAs.
Mr. Udayraj Patwardhan, RP in person.
Mr. Vipul Joshi, Advocate for the respondent-SRA.
Mr. Vishav Bharti Gupta, Advocate for respondent No. 6 in IA No.
99/2022 & 306/2021.
Mr. Anil Kumar, Advocate for respondent No. 8 in IA No. 99/2022 &
306/2021.

IA No. 671/2021

A date is requested by learned counsel for the applicant in all IAs. The
counsel wants to file short note for the time period for which exclusion is sought.

Let the same be done within two weeks. List on 06.10.2023.

IA No. 306/2021

A date is requested by learned RP to file affidavit of service. Let the same
be filed before the next date of hearing. List on 06.10.2023.

IA Nos. 99/2022 & 306/2022

Learned counsel for the applicant in IA Nos. 99/2022 & 306/2021 is directed to file affidavit of service so that effective proceedings can be taken against the remaining respondents. Learned counsel for respondent No. 6 is directed to file composite reply within next two weeks in IA 99/2022 with a copy in advance to the counsel opposite. List on 06.10.2023.

IA No. 791/2023

Learned counsel for the Resolution Professional is directed to comply with the order dated 10.08.2023 within two weeks. List on 06.10.2023.

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

September 4, 2023

Vriti